

CARTE.



OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT ELECTION OFFICER,

SOUTH GOA DISTRICT,

Magisterial Section, Room No. 435, 4th Floor, MatanhySaldanha Administrative Complex, South Goa District, Margao Goa. Phone,: 0832-2794810 Fax No:0832-2794402

website:.www.southgoa.gov.in - Email:magbr-cols.goa@nic.in

No.37/19/2020/L&O/MAG/ 1863

Dated: 31/01/2022

ORDER U/S 144 OF CRIMINAL PROCEDURE CODE, 1973

WHEREAS, the Election Commission of India has announced the General Election to the Goa State Legislative Assembly 2022 scheduled to be held on 14/02/2022 and the Election Model Code of Conduct has already come into force with effect from 08/01/2022;

AND WHEREAS, the number of COVID-19 cases being reported in Goa are increasing and the situation might further aggravate if public gatherings and active interactions is permitted unrestricted;

AND WHEREAS, in order to contain the spread of the pandemic, certain measures were undertaken and restrictions have been imposed under the Disaster Management Act, 2005 Vide order No. 1/5/29/2020-RD/22 dated 23/01/2022 issued by the by the office of the Secretary (Revenue)/Member Secretary (SC&SDMA) Secretariat Porvorim Goa, considering the prevailing situation, the said restrictions and measures are required to be continued, while additional restrictions needs to be imposed to prevent the further spread of the disease;

AND WHEREAS, the Election Commission of India Vide Press Note dated 8/01/2022,15/01/2022 and 31/01/2022 has taken review of Covid situation and have issued certain revised guidelines and restrictions

AND WHEREAS, in my considered opinion, there is sufficient ground for proceeding under Sub Section (1) of Section 144 of Code of Criminal Procedure, 1973 imposing certain additional restriction on public gatherings, physical rallies, road shows etc, to prevent further spread of disease;

AND WHEREAS, I am satisfied that the circumstances do not permit the serving in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;

NOW THEREFORE I, Ruchika Katyal, IAS, District Magistrate, South Goa, District in exercise of the powers vested in me under section 144 of Code of Criminal Procedure, 1973, do herby direct that the following activities/events shall be restricted till further Orders as below:-

- 1. No road shows, Pad-yatras, cycle/bike/vehicle rallies and processions shall be allowed till February 11, 2022.
- 2. Physical public meetings of Political parties or contesting candidates shall be allowed in designated open spaces with a maximum of 1000 persons or 50% of the capacity of the ground whichever number is lesser w.e.f 1st February,2022.
- 3. Door to Door campaigning shall be allowed for a maximum of 20 (Twenty) persons including candidate(excluding security personnel).
- 4. Indoor meetings shall be allowed for maximum of 500 persons or 50% of the capacity of the hall whichever is less.
- 5. Political parties and contesting candidates shall ensure the compliance of COVID appropriate behaviour & guidelines and Model Code of Conduct at all occasions during the activities connected with elections.
- 6. Between 8pm and 8am, no rallies and public meetings shall be allowed on any campaign day.

All remaining restrictions as contained in the Revised Broad Guidelines for Conduct of Election, issued on 8th January 2022, shall continue. If the candidate or political party violates any of the above guidelines, no further permission shall be given to the concerned candidate/party for rallies meetings etc.

The Returning Officers/Assistant Returning Officers, Flying Squads, Sector Magistrates/Officers , Police or any other authorized officers/officials shall act immediately in case any violation comes to their notice or reported to them and initiate necessary action against the violater by filing FIR under appropriate sections before the respective Police Station.

This order shall come into force with immidiate effect, failure to comply with this order shall be liable for Penal action under Section 188 of Indain Penal and other provisions of laws in force.

This shall supersede the earlier order issued by this office vide Order No. 37/19/2020/L&O/MAG/1468 dated 23/01/2022.

Given under my hand and seal of this office on this 31st day of January, 2022.

(Ruchika Katyal, IAS) District Magistrate & District Election Officer, South Goa District,

Margao - Goa.

All concerned.

Copy to:

0

1. All the Returning Officers in South Goa District to direct the Flying Squads to take note of above direction and enforce the same.

2. The Dy. Collector & S.D.M., Salcete/ Ponda Dharbandora/ Quepem/ Sanguem/ Mormugao & Canacona with instructions to enforce the Order.

3. The Superintendent of Police (South), Margao Goa

- Ponda. 5. The Director of Information and Publicity, Panaji with a request to give wide
- publicity of the restrictions imposed vide order ibid through all local dailies. 6. The Station Director, All India Radio, Panaji for giving wide publicity.
- 7. The Director of Doordarshan, Panaji for giving wide publicity.
- 8. The Director, Government Printing Press, Panaji with a request to publish the above Order in the extra-ordinary Gazette.

Copy for information to:

- 1. The Chief Electoral Officer, Altinho-Goa
- 2. The Secretary to His Excellency the Governor of Goa, Raj Bhavan, Đona-Paula,
- 3. The Chief Secretary, Govt. of Goa, Secretariat, Porvorim-Goa.
- 4. The Secretary (Finance), Department of Finance, Secretariat, Porvorim Goa.
- 5. The Addl. Secretary (Home), Govt. of Goa, Secretariat, Porvorim-Goa.
- 6. The Director General of Police, Panaji Goa.
- 7. The Election Branch, Collectorate South Goa.